

GAHC010097922023



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL(Suo Moto)/4/2023**

XXX  
XXXX

VERSUS

THE STATE OF ASSAM AND 4 ORS  
REP. BY THE COMMISSIONER AND SECRETARY ENVIRONMENT AND  
FOREST DEPTT. JANATA BHAWAN DISPUR GUWAHATI 781006

2:THE SECRETARY  
WATER RESOURCES DEPTT. JANATA BHAWAN DISPUR GUWAHATI 781006

3:THE CHIEF EXECUTIVE OFFICER  
GUWAHATI METROPOLITA DEVELOPMENT AUTHORITY GMCH ROAD  
BHANGAGARH GUWAHATI 781005

4:THE COMMISSIONER  
GUWAHATI MUNICIPAL CORPORATION PANBAZAR GUWAHATI 781001

5:THE MEMBER SECRETARY  
POLLUTION CONTROL BOARD ASSAM BAMUNIMAIDAM GUWAHATI  
781021

6:THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM  
DEPARTMENT OF HOUSING AND URBAN AFFAIRS  
JANATA BHAWAN  
DISPUR  
GUWAHATI-78100

**Advocate for the Petitioner : SC, GHC**

**Advocate for the Respondent : SC, GMC**

**BEFORE  
HONOURABLE THE CHIEF JUSTICE  
HONOURABLE MR. JUSTICE SUMAN SHYAM**

**ORDER**

**09.04.2024**

**(Vijay Bishnoi, CJ)**

Learned counsel for the respondents has submitted that in the affidavit filed on behalf of the Additional Secretary, Department of Urban Affairs, Dispur, Guwahati the proposed measures for dealing with the problem of pollution in the Bharalu River at Bharalumukh, Guwahati has been detailed out. As per the said measures, three numbers of Sewage Treatment Plants (STPs) are proposed to be constructed at different locations. In the affidavit it is mentioned that Phase-I and Phase-II of the project are scheduled to be completed in the year 2030.

Mr. H. K. Das, learned Standing Counsel of the High Court has submitted that as a matter of fact the action plan for Bharalu River has already been prepared in the year 2019 and the State Government has now come with a project to deal with the problem of pollution in the Bharalu River in the year 2024 only. The learned counsel has submitted that though in the action plan certain interim measures have been suggested till the whole project is completed, but those interim measures have not been taken by the respondent State.

Having heard the learned counsel for the parties, we direct the learned counsel for the respondents to furnish the details regarding the interim measures to be taken by the respondents to deal with the pollution of Bharalu River till the completion of the project which is scheduled to be completed in the year 2030.

List after three weeks.

**JUDGE**

**CHIEF JUSTICE**

**Comparing Assistant**